

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 2198 of 2018

(Manju Devi & Anr. Vs. Central Coalfields Limited & Ors.)

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : XX

For the Respondents : XX

05/ 19.04.2021 The petitioners are claiming compassionate appointment, relaxing the limitation period.

The respondents have rejected the case of the petitioners in view of law laid down by the Hon'ble Apex Court in case of Commissioner of Public Instructions Vs. K.R. Vishwanath reported in (2005) 7 SCC 206 as well as law laid down by Hon'ble Division Bench of this Court in case of Sushil Kumar Vengra V. Union of India, reported in 2005 (1) JCR 282 (Jhr.) as the application for compassionate appointment was made itself after expiry of six months.

Put up this case on 10.05.2021 under the heading 'For Final Disposal'.

(Dr. S.N. Pathak, J.)